NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

Appeal No.37/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M.

Name of the Company	Nirbhay Buildcon Pvt.Ltd	Vs-ROC, Jharkhand.	
Under Section	252 (3)		
	nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1. CS Deepak Practising Co	Koman Khaitan mpany Secretary	Petitioner	Ole haitale
2. CS Siddlin hacking Co	Dhandharia		Janisha

ORDER

Ld. Pr. CS for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Heard. Admit.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Jharkhand for filing their details paragraphwise reply within 30 days from the date of service with a copy in advance to the

appellant. Thereafter rejoinder, if any, may be filed within 15 days.

Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Jharkhand and file affidavit of service within 7 days from today.

List it on 03/04/2018 for hearing.

Urgent certified copy of the order be issued to the appellant, if applied for, upon compliance of all requisite formalities.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)